

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 113

IA(IBC)/1572(CH)2024
In
CP(IB) No. 291/Chd/Chd/2018
(Admitted)

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd. ...Petitioner

Vs.

Winsome yarns Ltd. ...Respondent

Under Section: 7 IBC, 2016, 60(5)

Order delivered on 24.07.2024

CORAM:

SH. ASHISH VERMA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant : Mr. Sushant Kareer, Advocate

ORDER

This matter is taken up on urgent mentioning.

IA(IBC)/1572(CH)2024

The present application has been filed against the respondent- Punjab State Electricity Board.

Heard. Issue notice of this application to the respondent(s) for 29.07.2024 and ***Dasti*** notice be given to the Ld. Counsel for the applicant for effecting service upon

the respondent. Learned counsel for the applicant is directed to file an affidavit of service within two days. Reply, if any, be filed on or before the date fixed.

Let the matter be listed on 29.07.2024 in the supplementary list.

Sd/-
(ASHISH VERMA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja